

R. A. Trivedi

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PRESS RELEASE

Special lok adalat for the old cases pertaining to cheque Dishonour and matrimonial disputes except divorce cases was organised across the state by Gujarat State Legal Service Authority under the directions of Hon'ble the Chief Justice, Mrs. Justice Sunita Agarwal and able guidance of Hon'ble Justice Biren Vaishnav. Nearly 50,000 cases were taken up for settlement out of which 6770 no of complaints filed under NI Act for cheque return and 1096 no of matrimonial cases were settled. Awards worth Rs. 161.19 Crores were passed during Lok Adalat. The Chief Justice has taken decision to hold special lok adalat for special category of cases and the response to the same has been overwhelming. The system for special lok adalat is such that bench for conciliation comprising, one judicial officer and one trained Mediator is formed who conciliate between parties and try to resolve the matters. All associated with the justice delivery system have appreciated the active measures taken by Hon'ble the Chief Justice. Many businessman expressed their pleasure that due to lok adalat their old debt could promptly recovered prior to Diwali

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